

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 146 of 2017 &
IA Nos. 570, 633 & 730 of 2018**

Dated: 16th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Rajasthan Renewable Energy Corporation Ltd.

.... Appellant(s)

Vs.

M/s. Shree Cement Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Susan Mathew

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-1, 3 & 4

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Mr. Pallav Mongia for R-5

Mr. P.N. Bhandari for R-6 & 7

Mr. R.K. Mehta

Ms. Himanshi Andley for R-8

ORDER

**IA NOS. 570, 633 & 730 OF 2018
(*Appls. for condonation of delay in filing reply*)**

In these applications, the applicants/respondents have prayed that delay in filing replies may be condoned.

We have heard learned counsel for the applicants and perused the explanation offered for the delay in filing replies. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing replies is condoned and replies are taken on record. Applications are disposed of.

APPEAL No. 146 of 2017

Learned counsel for respondent No.5 seeks a week's more time to file reply. He may take steps to file reply with IA on or before 23.07.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter, after serving copy on the other side.

List the matter on **27.08.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk